

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4021

ANSWERED ON:20.04.2005

SETTING UP OF CCH INQUIRY COMMITTEE

Hasan Chaudhary Munawwar;Pandey Dr. Laxminarayan;Rawale Shri Mohan;Sonowal Shri Sarbananda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any Central Council of Homoeopathy Inquiry Committee has been set up;
- (b) if so, the terms of reference and composition thereof;
- (c) whether the Commission has submitted its report;
- (d) if so, the details thereof; and
- (e) if not, the reasons for the delay?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (e) In exercise of the powers conferred on the Central Government under Section 31 of the Homoeopathy Central Council Act, 1973, a Commission of Enquiry was appointed under the Chairmanship of Ms. Justice Usha Mehra, Retired Justice of Delhi High Court, on 14.01.2004 to enquire into the alleged violations of the Homoeopathy Central Council Act, 1973 including any such other matters or irregularities as may be brought to its notice by the Central Council of Homoeopathy. The Commission has completed the task of hearing and examination of allegations etc. and the Report is being finalized. ...